

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 4(ND)15**  
**CA. NO.**

**CORAM:**

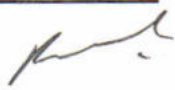




**PRESENT: SH. R. VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SH. M.K. HANJURA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.09.2016**

**NAME OF THE COMPANY: M/s Mumuko Saxena & Ors. V/s. M/s. EFN Global Impex Pvt.  
Ltd. & ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Rakesh Kumar	Adv	Petitioner	
2.	Rakesh Khamra	Adv	Respondent No. 1 & 2	
3.	Udit Kumar	Adv	"	
4.	SHARAD SAXENA	Resp-2	-	
5.	Pranav Toman	Adv	-	

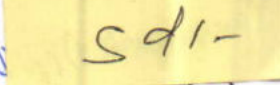
**ORDER**

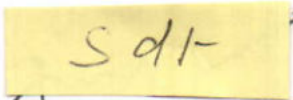
Learned counsel for the parties are present. Arguments have been heard in part. Learned counsel for the petitioner seeks and is given two weeks' time to place the attested copy of the Civil Msc. petition No. 2 of 2015 in CAPP no. 1 of 2015 filed before the Punjab and

Contt....

Haryana High Court. He intends to file some additional documents also within that period provided above. Learned counsel for the respondent also seeks and is given two weeks 'time to file the copy of the appeal filed in the Punjab and Haryana High Court along with the orders passed in it.

List on 20.10.2016 for further arguments.

  
(K. Varadharajan)  
Member (Judicial)

  
(Maharaj Krishan Hanjura)  
Member (Judicial)